

CS No. 9315/16
Lovely Sharma & Ors. Vs. Ram Kishan

19.09.2020

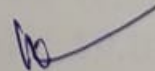
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.
Sh. Nagmani Kumar, Ld. Proxy counsel for the defendant.

The matter is pending at the stage of arguments on the application filed by the defendant to get the suit premises repaired. However, none has appeared on behalf of the plaintiff.

In these circumstances, matter is adjourned.

Put up for filing reply on the aforesaid application and for arguments as well as for reply and arguments on the pending application of legal heir Nirmala of deceased defendant no. 1 on 26.10.2020.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

CS No. 8158/16
Lalit Sharma Vs. Sub Registr & Ors.

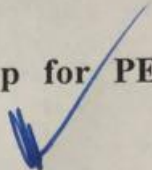
19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Ranjan Kumar Id. Counsel for the Plaintiff.
Defendant no. 2 is exparte.

It is a contested matter and is at the stage of PE.
Sh. Ajay Sharma, Id. Counsel for the defendants no. 1, 3 & 4 has sent an application on court email ID for seeking an adjournment and has requested that the matter may be kept for hearing through VC. Same is granted.

The matter is adjourned. Put up for PE on 30.01.2021.


(Manish Sharma)
ADJ-01/WEST/THC

RCA No. 60794/16
Mahender Kumar Pandey Vs. Gugan Chand & Ors.


19.09.2020

An application for early hearing of the aforesaid case filed on behalf of respondent no. 20 received on court email ID.

Present: None.

Put up for consideration of the said application on 22.09.2020

Ahlmad is directed to intimate the counsel for respondent no. 20 for the said date of hearing.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

CS No. 8039/16
Raubindra Singh Kohi Vs. A.K. Kapoor

19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Naresh Kumar, Id. Counsel for the plaintiff.
None for the defendant.

It is a contested matter and is at the stage of PE.

PW1 is not present for his evidence.

Record reflects that cost of Rs. 10,000/- has been imposed upon the defendant and cost of Rs. 5,000/- has been imposed upon the plaintiff.

Put up for appearance of PW1 for his evidence and for payment of cost on 16.02.2021.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020



CS No. 553/19
Sanjay Kakkar Vs. Sanjeev Kumar

19.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Written statement filed by the defendant is on record.

Put up for filing of replication, admission denial of documents and for framing of issues on 06.01.2021.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

CS No. 11412/16
Savitri Devi Vs. Manish Sharma

19.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for purpose fixed on 06.01.2021.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020



CS No. 13308/16
DE Glass Trend LLP Vs. HI Lead Infotech Pvt. Ltd.

19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

It is a contested matter and is at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned for appearance of PW1 for his evidence on 17.02.2021.**



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

CS No. 317/20
Altaf Khan Vs. Mohd. Iqbal

19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

Put up for purpose fixed on 24.09.2020.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

CS No. 323/20
Himanshu Arora Vs Gaurav Lamba

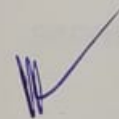
19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Both the parties are requested through email for a short adjournment as they are exploring the possibility of settlement.

In view of that, put up for settlement/ further proceedings on 24.09.2020.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020



M No. 25/20
Jagdish Raj Vs. Satya Narain

19.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Let main suit file be summoned from record room for 07.01.2021.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

CS No. 401/20
Dinesh Lalwani Vs. Alka Chandawani

19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Raman Gandhi, ld. Counsel for the plaintiff.

Heard. I have perused the plaint and documents.

Issue summons to the defendants, subject to providing their email addresses/ whatsapp numbers by the plaintiff for next date of hearing.

Put up for report of service on 24.09.2020.

Ld. Counsel for the plaintiff is directed to file an affidavit regarding addresses of the defendants, their email addresses and whatsapp numbers.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

CS No. 407/20

Dinesh Lalwani Vs. Alka Chandawani

19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Raman Gandhi, ld. Counsel for the plaintiff.

Heard. I have perused the plaint and documents.

Issue summons to the defendants, subject to providing their email addresses/ whatsapp numbers by the plaintiff for next date of hearing.

Put up for report of service on 24.09.2020.

Ld. Counsel for the plaintiff is directed to file an affidavit regarding addresses of the defendants, their email addresses and whatsapp numbers.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

CS No. 11780/16
Jaspal Singh Vs. Joginder Kaur

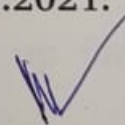
19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

It is a contested matter and is at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned for PE on 16.02.2021.**



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020



CS No. 12857/16

M/s Ekta Enterprises Vs. Ankit Sharma

19.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.
Defendant is exparte.

The matter is pending at the stage of exparte evidence. Hence, the matter is adjourned.

Put up for leading exparte evidence of the plaintiff on 29.09.2020.



(Manish Sharma)
ADJ-01/WEST/THC



CS No. 10917/16

Babita Sarma Vs. M/s Heena Steel Tubes

19.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the plaintiff.

Sh. Naresh Kumar, ld. Counsel for the defendants no. 1 & 2.

The matter is fixed for cross examination of PW2. However, PW2 is not present for his cross examination.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, **the matter is adjourned.**

Contd.....



-2-

Put up for cross examination of PW2 on
16.02.2021.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020



CS No. 13202/16
Vijay Bala Vs. Rajinder Kumar Markan

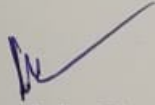
19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Parminder Bhasin, husband of the plaintiff in person.

Husband of the plaintiff has requested for an adjournment on the ground that his counsel is not available today. Same is granted.

Put up for arguments on the pending application of the defendant no. 1 U/o XIV Rule 5 CPC as well as for arguments on the plaintiff's application seeking interim injunction on 23.12.2020.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

EX No. 61621/16
Sonia Sadana Vs. Sushil Kumar & Ors.

19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the DH.
None for the JD.

Put up for arguments on the objections filed by JD on 08.01.2021.

(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

CS No. 8265/16
M/s D.R. Polymers Ltd. M/s Royal Polyflex (P) Ltd.


19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

It is a contested matter and is at the stage of PE.

Hence, in compliance of circular dated 16.08.2020 of Ld. District & Sessions Judge, West District, Tis Hazari Courts, Delhi wherein reference is made to order of Hon'ble High Court of Delhi bearing no. 322/RG/DHC/2020 dated 15.08.2020, the matter is adjourned for remaining cross examination of PW1 on 17.02.2021.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

M No. 245/19
Jitender Malhotra Vs. Sheel Khanna

19.09.2020

File already received by way of transfer from the court of Sh. Anuj Aggarwal, Ld. ADJ-07, West, THC, Delhi by the orders of Ld. District & Sessions Judge, West, THC, Delhi. It be checked and registered.

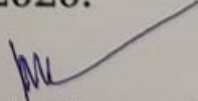
Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Rajeev Kapoor, ld. Counsel for the applicant/ plaintiff.
Sh. Rajesh Kaushik, ld. Counsel for the non-applicant/ defendant.

Part arguments on review application heard.

Ld. Counsel for the applicant/ plaintiff seeks time to file some judgments.

Put up for remaining arguments and for filing/ perusal of judgments on 20.10.2020.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020

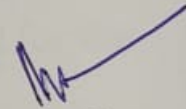
M No. 409/17
Sonia Sadana Vs. Sushil Kumar & Ors.

19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: None for the parties.

Put up for arguments on application of applicant U/s 151 CPC on 08.01.2021.



(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020



CS No. 875/17
Sakshi Kathuria Vs. Gurdeep Kaur

19.09.2020

Since the matter was adjourned en-bloc due to pandemic covid-19 situation, therefore, the ordersheet during the lock down period is not on record.

Present: Sh. Vikram Dua & Sh. Abhinav Kumar, Ld.
Counsels for the plaintiff.
None for the defendant.

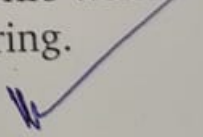
Matter is listed for arguments on relief under order XII Rule 6 CPC.

Defendant Ms. Gurdeep Kaur has telephonically requested that the matter may be kept for VC as she was not aware the physical hearing for today.

Defendant is intimated telephonically about the next date of hearing.

Put up for arguments U/o XII rule 6 CPC on 28.09.2020.

Both the parties are at liberty to file written arguments, if any, on the next date of hearing.


(Manish Sharma)
ADJ-01/WEST/THC
DELHI/ 19.09.2020